

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-517**

CP-90/241-242/PB/2021

CA-(Co.Act)-82/2024, CA/259/2021, CA/309/2021, CA/338/2021,  
IA-(CA)-365/2021

**IN THE MATTER OF:**

Kapil Batra

**....Applicant**

**Vs.**

Sangunity Exim India Ltd.

**.....Respondent**

**SECTION**

U/s 241-242

**Order delivered on 24.07.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

For the Respondent : Ms. Sakshi Mehley, Ms. Harshita Kumar, Mr. Sajal  
Manchanda, Adv. for R-1 and R-3

For the IT Dept : Mr. Pratyaksh Gupta JSC a/w Mr. Shyam Kumar &  
Mr. Raju Sen, Adv.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Petitioner in person is present and submitted that the matter has been settled with the Respondent and therefore, sought liberty to withdraw the petition. However, no application for withdrawal has been filed and no counsel identifying the Petitioner is present today. Ld. Counsel on behalf of R-1 and R-3 is present. As no counsel had appeared on behalf of Petitioner, list the matter along with IAs on **25.09.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**